

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

36. C.P. (IB)/188(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

**NAME OF THE PARTIES: - The Bank of Maharashtra Limited**  
**V/s**  
**Rashmi Baiju Gupta**

**Section: U/s 95(1) of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**C.P.(IB)/188(MB)2024**: - Adv. Revati S Nansi appeared for the Petitioner/Financial Creditor through VC. None appeared for the Respondent/Personal Guarantor.

Heard the Counsel appearing for the Petitioner and Respondent. The above Company Petition is filed by The **Bank of Maharashtra Limited** for initiation of the Insolvency Resolution Process against Mrs. Rashmi Baiju Gupta who is the personal guarantor to the Corporate Debtor.

The Financial Creditor invited attention to the copy of the deed of guarantee executed by the Respondent in favour of the Petitioner dated 30.09.2014 and 31.03.2015. Learned Counsel appearing for the Financial Creditor further invited the attention of this Bench to the demand notice (Form-B) dated 19.10.2023 thereby calling upon the Personal Guarantor to pay an outstanding amount of Rs.28,11,54,231/- and also invited the attention of this bench to the proof of the demand notice. The Financial Creditor also suggested the name of the Resolution Professional along with his consent letter which is annexed to the Petition.

After hearing the Submissions and upon perusing the above documents, this bench appoints **Mr. Mangesh Vitthal Kekre having IBBI Registration No. IBBI/IPA-001/IP-P00539/2017-2018/10964 as Resolution Professional** having its registered address at 51-B, Scheme No.103, Kesar Bagh Road, Indore, MP-452012, Email ID:- [ca.mangesh@gmail.com](mailto:ca.mangesh@gmail.com), **Mobile No.-9826460225** to examine the Petition and file his report within 10 days from the date of the uploading this order. A copy of the report be served upon the Personal Guarantor. List this matter on **03.09.2024** for submission of the report and reply/objection, if any, on behalf of the Personal Guarantor.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**